

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SHRADDHA LANDMARK PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|--|--|
| 1 | Name of corporate debtor | Shraddha Landmark Private Limited |
| 2 | Date of incorporation of corporate debtor | 22 September 2005 |
| 3 | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Maharashtra, Mumbai |
| 4 | Corporate Identity Number of corporate debtor | U45209MH2005PTC156281 |
| 5 | Address of the registered office and principal office (if any) of corporate debtor | Manisha Heights Commercial Complex Back Side Bal Rajeshwar Marg Bhatwadi Vaishali Nagar Mulund (W), Mumbai City, Mumbai- 400080 |
| 6 | Insolvency commencement date in respect of corporate debtor | 22 August 2025 |
| 7 | Estimated date of closure of insolvency resolution process | 18 February 2026 (180 days from commencement, subject to extension) |
| 8 | Name and registration number of the insolvency professional acting as interim resolution professional | Manish Motilal Jaju Reg. No.: IBBI/IPA-001/IP-P00034/2016-17/10087 |
| 9 | Address and e-mail of the interim resolution professional, as registered with the Boar | D 502 Neelkanth Business Park Vidyavihar, Mumbai-400086 mmjaju76@gmail.com |
| 10 | Address and e-mail to be used for correspondence with the interim resolution professional | D 502 Neelkanth Business Park Vidyavihar, Mumbai- 400086. Process specific email id: irp.shraddha@gmail.com |
| 11 | Last date for submission of claims | 05 September 2025 |
| 12 | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Allottees under a Real Estate Project as per clause (f) of Section 5(8) of the IBC Code. |
| 13 | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class, as per Regulation 4A | 1. Hemant Mehta [IP reg. no. IBBI/IPA-001/IP-00027/2016-17/10060] 2. Atul Mehta [IP reg. no. IBBI/IPA-001/IP-P01020/2017-2018/11670] 3. Ram Singh Setia [IP reg. no IBBI/IPA-001/IP-P01189/2018-19/11935] |

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| 14 | (a) Relevant Forms and (b) Details of authorized representatives are available at: | <p>Weblink for forms: https://ibbi.gov.in/en/home/downloads</p> <p>Weblink for AR details: https://ibbi.gov.in/en/insolvency-professional</p> <p>Physical Address of IRP is given at sr. no. 9 above</p> |
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1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shraddha Landmark Private Limited on 22 August 2025.
2. The creditors of Shraddha Landmark Private Limited, are hereby called upon to submit their claims with proof on or before 05 September 2025 to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class **Allottees** (homebuyers) in Form CA.
- 5. Submission of false or misleading proofs of claim shall attract penalties.**

Manish M Jaju

Interim Resolution Professional in the matter of Shraddha Landmark Private Limited

Reg. No: IBBI/IPA-001/IP-P00034/2016-2017/10087

AFA Valid upto 30 June 2025

Date: 23-08-2025

Place: Mumbai